PAPERS UNDER COMPANIES ACT, 1956

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :--

(i) Third Annual Report and Accounts of the Indian Petrochemicals Corporation Limited, for the year 1971-72, together with the Report on the Accounts and the Cominents of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation. [Placed In Library. See No. LT-4859/73 for (i) and  $(\pi)$ .]

## NOTIFICATION OF MINISTRY OF PET-ROLEUM AND CHEMICALS

SHRI DALBIR SINGH: Sir I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Petroleum and Chemicals Notification G.S.R. No. 189(E) dated the 1st April, 1973, publishing the Light Diesel Oil (Fixation of Ceiling Prices) Order, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4778/73.]

ANNOUNCEMENT BY CHAIRMAN---REFERENCE TO DISCUSSION IN THE LOK SABHA ON A RESOLUTION SEEKING ABOLITION OF THE RAJYA SABHA

MR. CHAIRMAN: Members are aware that the speech of Shri Bibhuti Mishra, Member of Parliament in the Lok Sabha, on the 30th March, 1973, while moving his Resolution for abolition of the Rajya Sabha, as reported in the Hindi daily

"Hindustan" in its issue of March 31, 1973, under the caption राज्य समा राजनीतिक অন্তবেদ্ধ কা কল্ব বিশ্বি মিশ্ব was the subject matter of some discussion in the Rajya Sabha in the sitting held on the 31st March, 1973.

It was contended that such statement lowered the dignity and the prestige of the Rajya Sabha and as such, involved the question of breach of privilege of this august House. At that time while pointing out the tradition that both Houses of Parliament and their Members should treat the other House with utmost respect and consideration. and best relations should prevail between the Houses and the respective Members thereof. I informed this House that I would communicate the views expressed by the Members to the Speaker, Lok Sabha. Accordingly, I wrote to him on the 2nd April, 1973, enclosing the relevant extracts of the proceedings of the Rajya Sabha of March 31, 1973, for such action as he might think appropriate. The Speaker in his reply dated the 5th April, 1973, made the following ob servations:----

"...I have gone through the speech of Shri Bibhuti Mishra, as contained in the Lok Sabha cyclostyled debate of March 30, 1973. I find therefrom that Shri Bibhuti Mishra did not say in his speech what is attributed to him in the aforesaid caption of the news report. I am sending herewith a cop, of the day's debates of Lok Sabha for your perusal.

I fully share your views about the cordial relations between the two Houses of Parliament and also their Members.

Obviously, that newspaper has given a highly misleading caption. We are taking up the matter with the Editor of the newspaper.

I also appreciate the concern as shown in the speeches of the hon. Members of your House. Please assure them on behalf of the Lok Sabha and also myself

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